

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1235 of 2019

IN THE MATTER OF:

E. N. Palanisamy

...Appellant

Vs

Bank of Baroda & Ors.

....Respondents

Present:

For Appellant: Mr. Anup Kumar and Mr. Varun Narang, Advocates.

For Respondents: Mr. R. Soundara Rajan and Mr. Aashish Jain for Respondent 1 to 3.

ORDER

29.01.2020: Learned counsel for the Appellant submits that proposal for settlement has been made. However, learned counsel for the Respondent expresses ignorance about the same.

Keeping in view the submission made by learned counsel for the Appellant, we adjourn the appeal for one week to enable the Appellant to go for settlement, if any, reached between the parties.

However, interim order prohibiting constitution of Committee of Creditors stands vacated.

List the matter 'for orders' on **7th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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